

Existence of Fake Institutions

785. Dr. V. KULANDAIVELU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the existence of fake institutions catering various disciplines of medicines and issuing certificates to that effects;

(b) if so, what is the reaction of the Government towards such fake institutions and certificate-holders; and

(c) what are the effective measures taken by the Government to do away with the quakery in this country ?

The MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) to (c) Some such institutions have come to notice from time to time. Penal provisions already exist in the Indian Medical Council Act 1956 as well as in the Indian Medicine Control Council Act, 1970 and Homoeopathy Central Council Act, 1973 to the effect that no person other than a medical practitioner enrolled on the State Medical Register shall practise medicine in any State and any person contravening this provision shall be punishable with imprisonment for a term which may extent to one year or with fine which may extend to Rs. 1,000/—, or both. The Government of India have advised the State Governments/Union Territories to invoke the penal provisions and to ensure that there is no addition whatsoever of unqualified persons to the stream of practitioners.

Solving Sri Lanka's Ethnic Problem

786. SHRI K. PRADHANI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether as promised by Sri Lankan President any investigation was made by the Government into anti-

Tamil violence and any compensation paid for the loss of life and property to the afflicted Tamil Community; and

(b) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM) : (a) and (b) The Sri Lankan police have undertaken investigations to apprehend persons involved in the ethnic violence of July 1983. It is understood from the Sri Lankan Government that 6380 persons were apprehended of whom 3000 were released due to lack of evidence and 2280 were granted bail pending completion of investigations. 1500 persons are now under detention or court remand. Investigations are still continuing.

The Sri Lankan Government set up the Rehabilitation of Property and Industries Authority under a Presidential ordinance for granting assistance for rehabilitation of property damaged in the ethnic violence. It is understood that the R.E.P.I.A. has so far given loans of approximately Sri Lankan Rupees 12 million. It has also divested the property of 3000 applicants who wished to rehabilitate such property out of their own resources.

Railway Accidents During the Last Six Months

787. SHRI ANANTHA RAMULU MALLU : Will the Minister of RAILWAYS be pleased to state details of the casualties as well as the compensation paid to the families of the victims of the Railway accidents which took place on the Indian Railways during last six months, Zone-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C.K. JAFFER SHARIFF) : Zone-wise casualties and compensation paid to the victims of train accidents during the 6 months period August 1983 to January 1984 are detailed ahead :